



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Acquittal Section) Civil Secretariat,
Srinagar/Jammu.

Notification
Jammu, the 13th of November, 2017

SRO-465. In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Shri Rohit Mattu, Advocate, J&K High Court at Jammu as Special Public Prosecutor, in the case titled State through Darshan Singh Vs. Sanjay Kumar and others involving offences punishable under Section 302/307/34 RPC, 5/27 Arms Act, FIR No. 230/1994, Police Station, Akhnoor before the Court of Ld. Principal District and Sessions Judge, Jammu.

By order of the Government of Jammu and Kashmir.

Sd/-

(Abdul Majid Bhat)
Secretary to Government,
Department of Law, J&PA.

Dated: 13 -11-2017.

NO: LD (Acq) 2017/405-Jammu

Copy to the:-

1. Principal Secretary to Government, Home Department.
2. Director General of Police, J&K, Jammu.
3. Registrar General, J&K High Court, Jammu.
4. Principal District and Sessions Judge, Jammu..
5. Director Prosecution, J&K, Jammu.
6. Director Litigation, Jammu.
7. Public Prosecutor Jammu for information and necessary action.
8. Shri Rohit Mattu, Advocate, J&K High Court, Jammu for information. He shall not be entitled to any fee/remuneration from the State for conducting the instant case before the Hon'ble Court.
9. General Manager, Government Press, Srinagar for publication in an extra ordinary issue of the Government Gazette.
10. SRO Section, Department of LJ&PA (w. 7. s.c).
11. Concerned file.

(Riaz Ahmad Riaz)
Public Law Officer,

Department of Law, Justice and P A.